

¹PART – III

ADMIRALTY JURISDICTION

**RULES FOR REGULATING THE PROCEDURE AND PRACTICE IN
CASES BROUGHT BEFORE THE HIGH COURT UNDER THE
COLONIAL COURTS OF ADMIRALTY ACT, 1890**

(53-54 VICTORIA CH.27)

927 to 968Deleted

1. Deleted by Notification No. G/Amend/12879, dated 7.02.2020
